

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-797/ND/2020**

IN THE MATTER OF:

M/s. The System Overseas

...PETITIONER

Vs.

M/s. Bobieri Creazon Fashion Accessories Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 21.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Devashish Bhadauria, Adv.

For the Respondent/ Corporate-debtor :Mr. Ketan madan and Mr. Gaurav Kapoor, Adv

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner has submitted that service of notice is complete in all respects. Advocate Mr. Ketan Madaan has appeared on behalf of the Corporate-debtor and offered to file Vakalatnama within three days and reply within ten days from today. Matter is adjourned to 18.11.2020.


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**(V.K. Subburaj)
Member (T)**


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**(P.S.N. Prasad)
Member(J)**

(Meenu)